IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI SPECIAL BENCH (COURT-I)

CP-127/2012

In the matter of:

NKS Holdings (P) Limited

..PETITIONER

SECTION:

Under Section 391-394

Order delivered on 09.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

DEEPA KRISHAN Hon'ble Member (Technical)

For the Petitioner

: Ms. Sayli Petiwale, Advocate

For the Respondent

: -

For the RD (N)

: Mr. Manish Raj, Company Prosecutor

For the Official Liquidator

: Ms. Niyati Channana, Advocate

ORDER

Learned Counsel for the petitioner is present. Ld. Representatives from RD & OL are also present. Ld. Counsel for the petitioner seeks for adjournment in the matter as it has been reported that reports of RD & OL are not readily available with respect to Scheme of Amalgamation. However, it is seen from the order dated 11.9.2017 passed by the Hon'ble Principal Bench that the Company petition filed in 2012 has been transferred from the Hon'ble High Court of Delhi.

Keeping the same in mind, a short adjournment is granted finally for the petitioner to come prepared and make all the submissions.

List on 28.11.2017.

(DEEPAKRISHAN)

MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit

09.11.2017